

ITEM NO.40

COURT NO.12

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11224/2015

(Arising out of impugned final judgment and order dated 29-10-2014 in RP No. 268/2013 passed by the National Consumers Disputes Redressal Commission, New Delhi)

DEVI LAL PARIKH

Petitioner(s)

VERSUS

HARBANS SINGH & ANR.

Respondent(s)

Date : 03-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Mr. Nitin Bhardwaj, AOR  
Mr. Baij Nath Patel, Adv.

For Respondent(s)

Mr. Praveen Mahajan, Adv.  
Mr. S. C. Patel, AOR  
Mrs. Meera Kanta Patel, Adv.  
Mr. Tejas Patel, Adv.  
Ruksar Khan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List on 22.1.2019 for final disposal.

(MANISH SETHI)  
COURT MASTER (SH)

(SAROJ KUMARI GAUR)  
BRANCH OFFICER

